# NTC losses 300. SHRI BASUDEB

### MOHAPATRA:

SHRI GURUDAS DAS GUPTA; SHRI RAM JETHMALANI: SHRI RAM NARESH YADAV:

Will the Minister of TEXTILES be pleased to state;

- (a) whether it is a fact that the National Textile Corporation has reduced its net loss by a few crores of rupees;
  - (b) if so, what are the details thereof;
- (c) what is the total accumulative loss of N. T. C. at present;
- (d) what is the total investments made in this Corporation so far; and
- (e) what steps Government have taken to wipe out the losses and make the N. T. C. units viable?

THE MINISTER OF TEXTILES ( WITH ADDITIONAL CHARGE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b) Yes, Sir. The provisional net louses suffered by NTC mills during the period 'April-October, 1989 was Rs. 113. 08 crore; as compared to Rs. 173. 83 crores during, the corresponding period of previous year.

- (c) The provisional cumulative losses of NTC mills upto 31st October, 1989 was about Rs. 1753. 06 crores.
- (d) Till date, Government has invested about Rs. 397. 85 crores and had advanced loans amounting to about Rs. 1405. 93 crores to National Textile Corporation.
- (e) The performance of NTC is reviewed by Government, on quarterly basis. Among others, the following steps have been taken to reduce the losses of NTC mills: -
  - (i) pruning uneconomic capacities/activities;
    - (ii) optimum use of economic capacities;

(iii) product upgradation; (iv) price optimisaton; (v) labour ratonalisation under Voluntary retirement Scheme; and (vi) selective modernisation.

to Questions

#### वित निगम कर्मचारी संघ से श्रीद्योगिक प्राप्त जावन

302. श्री संतोष वागडोदिया क्या विस मंत्री यह बताने करेंगे कि:

- (क) क्या सरकार को वित्त निगम कर्मचारी संघ कोई ज्ञापन प्राप्त हम्रा है, जो कर्मचारियों की बहाली, उनके वेतनमानों में ग्रसमानताग्रों ग्रौर पदोन्नतियां नई नियकि यों/भतियों में की गयी अनियमितताओं के संबंध हैं ; ग्रौर
- (ख) यदि हां, तो इस संबंध सरकार द्वारा क्या कार्यवाही की है ग्रथवा किये जाने का विचार है?

वित्त मंत्री (प्रो॰ सध दंडवते) : (क) ग्रौर (ख) ग्रौद्योगिक वित्त कर्मचारी संघं ग्रपने प्रबन्धन के निलम्बित कर्मचारियों की बहाली, ग्रसमान-ताम्रों के निपटान तथा पदोन्नति पर चर्चा तथा उन्हें ग्रन्तिम रूप दिये जाने सहित कई भांगें पेश करता रहा उन्होंने ग्रान्दोलन की भी धमको दो थी। भारतीय ग्रौद्योगिक वित्त निगम ो सुचित किया है कि ग्रान्दोलन की धमकी वापिस ले ली गयी है तथा संघ ने निगम को प्रच्छे ग्राचरण तथा कुछ निलम्बित कर्मचारियों के भामलों को बातचीत के द्वारा का विश्वास दिलाया है।

## Indus Water Treaty.

- 302. SHRI SHABBIR AHMAD SA-LARIA Will the Minister of. WATER RESOURCES be pleased to state
- (a) whether there is any provision in the Indus Water Treaty placing obligation and responsibility on India and Pakistan for sharing the expenditure on aforestation the catchments of the

50

Indus river system as flood control measure and for ensuring a sustained yield of water in these streams and' if so, what are the details thereof: and

(b) what action has so far been taken by the concerned Governments in this matter?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIA). (a) No. Sir. The Indus Waters Treaty, 1960, interalia only provides for 'Future Co-operation' between India and Pakistan in the optimum development of the Rivers (of the Indus system) particularly in the installation of hydrologic observation stations carrying out of new drainage works and undertaking of engineering works by mutual agreement. •

(b) Does not arise,

# Indo-Nepal Agreement for afforestation of the Himalayas

303. SHRI SHABBIR AHMAD SA LARIA Will the Minister of WATER RESOURCES be pleased to state whe ther Government propose to enter into an agreement with the Government of Nepal for afforestation of the Himalayas as a flood control measure in view of

fact that floods in Uttar Pradesh, Bihar and West Bengal generally originate from Nepal due to large scale deforestation in the. Himalayan range of that country?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIA): There is no, such proposal, Sir. s

I. T. Arrears of top film actors and actresse's

304. SHRI R. T GOPALAN. Will the Minister of FINANCE be pleased to

(a) what is the amount of arrears of top film actors and actresses by way of incometax and other taxes which is due from them at present; and

(b) what steps are being taken by Government to realise these huge arrears from these film personalities?

to Questions

#### THE MINISTER OF FINANCE. (PROF. MADHU DANDAVATE):

- (a) As on 30-6-89, there were fifty three top film actors and actresses who owed incometax|wealth tax| gift-tax of over Rs. 1 lakh each. The total amount due from them was about Rs. 7. 12 crores...
- (b) Major portion of the above arrears is disputed in appeals etc. and recovery of Rs. 3. 40 crores, have been . stayed. Out of the balance, in some cases the assesses have been allowed to pay taxes in instalments. In a few other cases, petitions for waiver of interest are under consideration. In the remaining cases, action for recovery like levy of penalty for non-payment, attachment of assessees' bank accounts etc. and issue of recovery certificates has been taken. The recovery certificate enables the Tax Recovery Officer to attach and sell the a. sets of defaulter and even resort to arrest/detention of the defaulter in suitable cases.

# Convictions under Narcotic Drugs and Psychotropic substances Act

KRISHNA KUMAR **305 SHRI** BIRLA: Will the Minister of FINANCE be pleased to state

- (a) what is the number of convictions since the amended Narcotic Drugs and Psychotropic! Substances Act, of 1988 came
- (b) how many of the convicted narcotic "offenders became liable for forfeiture of their property under the above Act;
- (c) in how many cases forfeiture processes have been initiated. stating the results achieved: and
- (d) if. the answer to part (c) above be in the negative, what are the difficulties in initiating such action under the Act?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) According to the reports received so far by the Narcotic Controls Bureau from the Central and State Government enforcement agencies, 58 persons have been